

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 2027/2004

This the 24th day of August, 2004

HON'BLE MR. JUSTICE V.S.AGGARWAL, CHAIRMAN
HON'BLE MR. S.A.SINGH, MEMBER (A)

Bhup Singh, Staff No.4806,
Ex-Assistant, General Manager,
MM-III, M.T.N.L.
New Delhi.

R/o LPT 310 Sarojini Nagar,
New Delhi-23.

(By Advocate: Sh. U.Srivastava)

Versus

Union of India & others through

1. The Secretary,
Ministry of Communication,
Department of Telecommunication,
West Block No.1, Wing No.2,
R.K.Puram, New Delhi.
2. The Assistant,
Director General (Vig.),
Govt. of India, Ministry of Communication,
Department of Telecommunication,
West Block No.1, Wing No.2,
R.K.Puram, New Delhi.

ORDER (ORAL)

By Justice V.S.Aggarwal, Chairman

Applicant, by virtue of the present application, seeks quashing of the orders dated 4.5.2001 & 29.10.99. During the course of submission, counsel for applicant pointed out that against the said order, he had preferred a revision petition addressed to respondent No.1 and the same is still pending consideration. Counsel for applicant informs us that he had supplemented the grounds of revision by filing a supplementary petition also.

2. Such a petition, if pending, is to be decided and, therefore, a direction to decide the same does not effect the right of the respondents. It is

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directed that the revision petition of the applicant should be decided preferably within 3 months of the receipt of the said copy of the order.



(S.A. SINGH)
Member (A)



(V.S. AGGARWAL)
Chairman

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